

DRIVING LICENCE (CONDITIONS FOR EXEMPTION) RULES, 1992

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1. Short title and commencement :-

These rules may be called the Driving Licence (Conditions for Exemption) Rules, 1992.

2. Conditions for grant of exemption :-

A person receiving instructions in driving a motor vehicle shall be exempted during training, from the provisions of sub-section (1) of Section 3 of the Motor Vehicles Act, 1988 (59 of 1988), subject to the following conditions, that-

(a) Such person is a trainee undergoing training in an Industrial Training Institute approved by Central or State Government and driving a light motor vehicle with a written permission of the head of an Industrial Training Institute;

(b) such person is driving a motor vehicle under the supervision of a duly appointed instructor holding a valid driving licence;

(c) such person shall not give any vehicle other than light motor vehicle of the Industrial Training Institute, specially acquired for such training purposes;

(d) such person is medically fit to drive;

(e) the speed of the vehicle shall not exceed 15 Kms. per hour during the training;

(f) the training shall be imparted only between 10 a.m. to 5 p.m.,

(g) the training shall be imparted only on a light motor vehicle.

